

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 03.05.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/925/2024 in Company Petition IB/250/2021
NAME OF THE COMPANY	Minerva Enterprises Pvt Ltd
NAME OF THE PETITIONER(S)	Edelweiss Asset Reconstruction Company Ltd
NAME OF THE RESPONDENT(S)	Minerva Enterprises Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/925/2024

Present: Mr. Chanchal Dua, Resolution Professional.

Ld. Counsel Mr. Abhishek Anand for the Resolution Professional.

This application has been moved for the extension of period of implementation of Resolution Plan by 3 months w.e.f., 03.04.2024. Keeping in view the submissions made in the application, the period of implementation of Resolution Plan is extended by 3 months. Accordingly, this application is allowed and disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)